

CENTRAL ADMINISTRATIVE TIRUBNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A.No.2083/93

New Delhi this the 27th Day of January, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman  
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

1. Sh. Mahavir  
S/o Sh. Ram Sahai,  
R/o 1/4298, Ram Nagar,  
Mandawali Road,  
Delhi-110 032.

2. Sh. Banwari,  
S/o Sh. Massey Charan,  
H-43, Kalibari Marg,  
New Delhi-110001.

3. Sh. Pramod Kumar,  
S/o Sh. Ramphal Singh,  
R/o 1/4298, Ram Nagar,  
Mandawali Road,  
Delhi-110 032.

Petitioners

(By advocate Sh. Sunil Malhotra)

versus

1. Union of India  
through its Secretary,  
Ministry of Human Resources &  
Development,  
Shastri Bhawan,  
New Delhi.

2. National School of Drama,  
Bhawalpur House,  
Bhagwandas Road,  
New Delhi-110001.  
through its Director.

Respondents

(By advocate Sh. L.K. Pandey)

ORDER(ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The only necessary party to this O.A. is  
the National School of Drama against which some relief  
is being claimed in this O.A. No Notification under  
Section 14(2) of the Administrative Tribunals Act, 1985  
has been issued so far so as to enable us to acquire

(5)

jurisdiction over the National School of Drama which is  
~~is~~ also admitted to be a registered Society owned and  
controlled by the Central Govt.

This application, on the face of it, is not  
maintainable. Accordingly, it is rejected. However,  
we reserve the right of the petitioner to approach this  
Tribunal by means of an application to revive this  
O.A., if he is able to get hold of Notification under  
Section 14(2) of the Administrative Tribunals Act,  
1985. It goes without saying that it will be open to  
the petitioner to approach the appropriate forum. The  
O.A. is rejected.

*B.N. Dhundiyal*  
(B.N. Dhundiyal)

Member(A)

*S.K. Dhaon*  
(S.K. Dhaon)

Vice-Chairman

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